

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1812/ND/2019

IN THE MATTER OF:
Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 16.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Advocate for the petitioner

ORDER

Counsel for the operational-creditor is present and submitted that affidavit of service has been filed and no one is present on behalf of the corporate-debtor. The corporate-debtor is set ex parte. The matter is posted to 25th September, 2019 for further consideration.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)